

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 12
(IB)-37(PB)/2024

IN THE MATTER OF:

Nitin Jain Petitioner/Applicant
Vs.	
Syndicate Bank Respondent

Order under Section 94 (1) of Insolvency & Bankruptcy Code, 2016

Order delivered on 08.05.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Petitioner : Appearance not marked
For the Respondent : Appearance not marked

ORDER

Ld. Counsel for the Petitioner appeared through VC and sought accommodation. He is directed to appear physically on the next date of hearing.

At request, list the matter for a physical hearing **on 12.06.2024.**

Sd/-
(RAMALINGAM SUDHAKAR)
PRESIDENT

Sd/-
(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)